CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 330/TL/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 9th November, 2026

In the matter of

Petition under Section 16 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence granted to POWERGRID Mandsaur Transmission Limited.

And
In the matter of

POWERGRID Mandsaur Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

Registered office:
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi – 110016.

Address for correspondence:
C/o ED (Commercial & RC), Power Grid Corporation of India Limited,
Floor No. 02, Tower-01, IRCON International Tower,
Plot No. 16, Institutional Area,
Sector-32, Gurugram – 122003. **…Petitioner**

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur - 482008.

2. Maharashtra State Electricity Distribution Co. Limited,
Prakashgad, Plot No. G-9,
A K Marg, Bandra (East), Mumbai - 400051.

3. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara - 390007.

4. Electricity Department, Govt. of Goa,
Vidyut Bhawan, Panaji- 403001, Goa.

5. DNH and DD Power Corporation Limited,
Vidyut Bhawan, 66kV Road, Near Secretariat,
Amli, Silvassa - 396230.

6. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Dangania, Raipur – 492013, Chhattisgarh.

7. Greenko MP01 IREP Private Limited,
15th Floor, Hindustan Times House,
18-20 KG Marg, Delhi.

8. Hexa Climate Solutions Private Limited,
14th Floor, Vatika Business Park, Sohna Road,
Gurugram -122018, Haryana.

9. SPRNG Green Energy 2 Private Limited,
Off A-001, Upper Ground, P-5, Pentagon Tower,
Magarpatta City, Hadapsar,
Pune - 411013, Maharashtra.

10. Central Transmission Utility of India Limited,
Floor No. 02, Tower-01, IRCON International Tower,
Plot No. 16, Institutional Area, Sector-32,
Gurgaon - 122003.

11. Power System Project Monitoring Division,
Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi - 110066. **…Respondents**

Parties present:
Shri Abhijit Daimari, PMTL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The Petitioner, POWERGRID Mandsaur Transmission Limited (hereinafter referred to as, “PMTL”), has filed the present Petition under Section 16 of the Electricity Act, 2003 (hereinafter referred to as ‘the Act’) read with the Central

Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to PMTL to include the *"Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS*" under the Regulated Tariff Mechanism (hereinafter referred to as "RTM") mode (hereinafter referred to as the "transmission project"). The scope of the project for which a transmission licence has been sought is as under:

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation Timeframe	Total Estimated Cost (Rs. Cr)
A. Implementation of 1 no. 220 kV line bay (Bus Section-1) at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd. (2200001037)				
1.	Implementation of 1 no. 220 kV line bay (Bus Section-1) at Mandsaur S/s for 200 MW RHGS of M/s Hexa Climate Solutions Pvt. Ltd.) (2200001037)	220 kV line bay – 1 No. (Sec-I)	30.06.2028 (refer note a)	5.73
B. Implementation of 1 no. 400 kV line bay (Bus Section-1) at Mandsaur S/s for 600 MW RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)				
2.	Implementation of 1 no. 400 kV line bay (Bus Section-1) at Mandsaur S/s for 600 MW RPP of M/s Sprng Green Energy 2 Pvt. Ltd. (2200000824)	400 kV line bay (in existing half diameter) – 1 No.	31.12.2029 (refer note b)	11.93
			Total Estimated Cost:	**17.66 {at May'25 Price level (PL)}**

Note:

a. Implementation Timeframe has been aligned with the start date of connectivity as per intimation for final grant of Connectivity to Hexa Climate Solutions Pvt. Ltd. for its 200 MW RHGS (appl. no. 2200001037).

b. Implementation Timeframe has been aligned with the start date of connectivity as per intimation for final grant of Connectivity to Sprng Green Energy 2 Pvt. Ltd. for its 600 MW RPP (appl. no. 2200000824).

2. The Petitioner is an Inter-State Transmission Licensee and has implemented the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part C” on a Build, Own, Operate and Transfer (hereinafter referred to as “BOOT”) basis (hereinafter referred to as “TBCB Project”). The Commission, vide order dated 8.2.2025 passed in Petition No. 317/TL/2024, has granted a transmission licence (hereinafter referred to as “TBCB Licence”) to the Petitioner for the TBCB Project.

3. Subsequently, the Petitioner was assigned additional transmission projects under the RTM, and the Commission, vide order dated 26.4.2025 in Petition No. 298/TL/2025, has granted a separate RTM transmission licence (hereinafter referred to as “RTM Licence”) for the “*Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd.*”

4. Subsequently, CTUIL, vide OM dated 31.3.2026, has approved the implementation of the ‘Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS’ under RTM mode and also addressed the same to the Ministry of Power, Government of India, and NCT.

5. The Petitioner has submitted that upon amendment of the existing RTM transmission licence, the Petitioner shall implement the aforementioned scheme under RTM mode. As per CTUIL’s Office Memorandum (OM) dated 31.3.2026, the estimated completion cost of the transmission scheme is Rs. 17.66 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of the transmission charges in accordance with the Tariff Regulations.

6. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 14.10.2026, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 14.10.2026 is extracted as under:

> *"21. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the amendment of existing RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before* ***22.10.2026****."*

7. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi) on 17.10.2026. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 23.10.2026

8. During the course of the hearing, the representative of the Petitioner submitted that vide order dated 14.10.2026, the Commission has held that the Petitioner is eligible for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project and, consequently, directed to issue public notice under Section 15(5)(a) of the Act inviting suggestions or objections to the grant of a separate RTM transmission licence to the Petitioner. However, no suggestion or objection was received in response to the public notice. Accordingly, the matter was reserved for orders.

9. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a separate RTM transmission licence.

10. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

> *"(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*
>
> *(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person."*

11. In our order dated 14.10.2026, we had proposed to amend the existing RTM transmission licence to the Petitioner company and directed the issuance of a public notice. In response to the public notice, no suggestions/ objections were received. In its letter dated 24.6.2026, CTUIL recommended granting a transmission licence to the Petitioner to execute the *"Transmission scheme for providing connectivity to RE generation projects at Mandsaur PS*" under the Regulated Tariff Mechanism. Considering the submissions of the Petitioner and CTUIL, we direct the amendment of the existing RTM transmission licence granted to the Petitioner, POWERGRID Mandsaur Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

12. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(d) The licensee shall have the liability to pay the licence fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of the licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(e) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(f) The licensee shall remain bound by the provisions of the Central Electricity

Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(g) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(h) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(i) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time read with para 12 of this order;

(j) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity

Authority, orders and directions of the Commission issued from time to time;

(k) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(l) The licensee shall submit all such reports or information as may be required under the 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(m) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

13. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

14. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

15. Petition No. 330/TL/2026 is allowed in terms of the above.

Sd/	Sd/	Sd/	Sd/
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**